

forcibly remove such trees from the holdings of the farmers particularly in North Andaman;

(c) if so, the names of villages from which the Forest Department removed the trees and whether such villages are enjoying occupancy right for more than six years; and

(d) if so, action Government propose to take against the officers who defied the law deliberately?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) (a) to (d) The information is being collected and the same will be laid on the Table of the — a Sabha in due course.

Suspension of Officers in D.D.A.

6563 SHRI DAYA RAM SHAKYA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the news appearing in 'Hindustan Samachar' dated 22nd February, 1979 is correct that the Vice-Chairman and two executive officers of Delhi Development Authority against whom Central Bureau of Investigation had lodged reports, were not suspended whereas six employees were suspended in March, 1978 and the reasons for such discrimination; and

(b) the action taken against the aforesaid officers after reports were lodged against them?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Rajan Committee Report

6564 SHRI EDUARDO FALEIRO:
SHRI JYOTIRMOY BOSU:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether attention of Government has been drawn to the recent statement of Prof. Satish Chandra, Chairman of University Grants Commission that the UGC is not aware of the contents of the Rajan Committee Report; and

(b) if so, reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir

(b) Since the Report of the Rajan Committee, which is of a confidential nature, is still under consideration of Government; the question of indicating Government's reaction to the statement of the Chairman, UGC does not arise

Cases of Illegal Occupation of Wakf Lands

6565 SHRIMATI MOHSINA KIDWAI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is a fact that thousands of cases in the courts all over the country are pending regarding illegal occupation of Wakf lands; and

(b) if so, when a final decision in the matter is likely to be taken?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir

(b) These cases will be decided by the courts in due course

Assistance sought by Orissa for running Adult Literacy Schools

6566 SHRI P. K. KODIYAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what is the extent of assistance sought by the Government of Orissa